

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India
Vs

...

Applicant/Petitioner

Era Infra Engineering Limited

...

Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 30.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vibhor Garg & Ms. Nikita Barman, Advs

For Respondent : Mr. Abhirup Dasgupta, Mr. Ishaan Duggal, Advocate and
Ms. Bhawana Sharma, Advocate for CoC of Gwalior Bypass

ORDER

IA-1441/2021

Issue notice to Resolution Professional to appear and explain as to why the payment has not been made to the supplier who supplied material during the CIRP period.

List the matter for hearing on 06.04.2021.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)